(d) and (e) As per the provisions of the SEZ Act, 2005, if a Developer is unable to discharge the functions or perform the duties reposed in him under the provisions of SEZ Act and Rules or has persistently defaulted in complying with any direction given by the Board of Approval or has violated the terms and conditions of the Letter of Approval or is unable to discharge the duties and obligations due to financial reasons, the Letter of Approval is liable to be suspended.

Improving security of coastal line

620. SHRI RAJEEV SHUKLA: DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether many countries in Indian Ocean have asked India to provide protection as well as surveillance assistance for their sea boundaries;
- (b) whether 14 new Coast Guard stations are being set up in different coastal areas to address security gaps along Indian coastal line;
- (c) whether acquisition of surface and air assets were on fast track basis and necessary funds sanctioned to Coast Guards for new acquisition;
- (d) if so, whether Interceptor Boat C-145 would further enhance operational capabilities of Coast Guards in shallow water; and
 - (e) if so, the other main steps Government has taken to improve security of coastal line?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Some countries in Indian Ocean region have requested India to assist them in carrying out surveillance of their Exclusive Economic Zones (EEZ) in order to prevent poaching and piracy in their waters. Indian Naval ships have been deployed for surveillance of EEZ of these countries.

Further, Government has accorded top priority to coastal security and for this purpose, an integrated approach has been put in place. The coastal surveillance and patrolling have been enhanced. Further, acquisition of assets like ships, aircraft, etc., and addition of manpower of the Coast Guard has been taken up. Additionally, fourteen new Coast Guard stations have been sanctioned. All these steps/measures are expected to enhance the operational capability of the Indian Coast Guard.

Sukhna land scam

†621. SHRI GOVINDRAO WAMANRAO ADIK: SHRI SANJAY RAUT:

SHRI PRABHAT JHA:

Will the Minister of DEFENCE be pleased to state:

†Original notice of the question was received in Hindi.

- (a) the action being contemplated by Government in Sukhna land scam;
- (b) whether Government would take back the allotted land;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps Government proposes to take to prevent the recurrence of such scams in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Eastern Army Command had convened a Court of Inquiry (COI) to inquire into the circumstances under which 'No Objection Certificate' for setting up Educational Institution with residential facility in the land within the Chumta Tea Estate, Sukna was issued. The land belongs to State Government of West Bengal. The Court of Inquiry in its findings and opinion found a number of officers blameworthy. The disciplinary and administrative proceedings against various officers found blameworthy were initiated. Two officers involved had filed applications before the Principal Bench of the Armed Forces Tribunal at New Delhi, *inter alia*, challenging the Court of Inquiry proceedings. In the case of one officer, the Tribunal has directed to reconvene the Court of Inquiry pertaining to that officer. Whenever such incidents are noticed the matter is investigated by the Army authorities under Army Act and Rules and if any body if found at fault, action under the said Act and Rules is taken.

Faults in French made submarine

†622. SHRIMATI MAYA SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether some faults have been found in the stipulated standards of French made Scorpene submarines;
- (b) whether during tests of Scorpene submarine conducted in other countries, it was not found suitable to enter into water at any level;
- (c) whether there have been some hindrances in transferring the technology of Scorpene submarine; and
 - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) In the absence of specific inputs, it is difficult to comment upon results of tests on Scorpene submarine conducted in other countries.

(c) and (d) The transfer of Technology is taking place on progressive basis for execution of the project in the country.

Withdrawal of T-72 tanks from testing

623. SHRI B.S. GNANADESIKAN: SHRI SANTOSH BAGRODIA:

Will the Minister of DEFENCE be pleased to state:

[†]Original notice of the question was received in Hindi.